

Challan No.DL 1820920082800222

DL 1820920082801248

Circle MTC

31.08.2020

Present: None.

This is an application for release of vehicle on superdari filed on behalf of applicant/registered owner Istkhar.

No objection to the release of vehicle bearing registration no. **DL 8SBL 3961 (motorcycle)** is tendered on behalf of SI Vivek for Traffic Inspector.

Application perused.

Instead of releasing the above mentioned vehicle ~~and three~~ <sup>↓</sup> ~~mobile phones~~ <sup>↓</sup> on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

*"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.*

**P.T.O.**



60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL 8SBL 3961 (motorcycle)** be released to the applicant/ registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL 8SBL 3961 (motorcycle)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Let the copy of this order be communicated to Ld. counsel for applicant on his mobile number (8376889503).



(Aakanksha)

Duty MM/West/Delhi/31.08.2020



Challan No.DL-188040200810084353

DL-18804040200810083142

Vehicle No.DL 8CAR 9484

Circle MTC

31.08.2020

Present: None for the State.  
Mr. Anil Kumar, Ld. Counsel for applicant/Narender Kumar  
(son of registered owner Sh. Naresh Kumar).

This is an application for release of vehicle on superdari filed on behalf of applicant/Narender Kumar.

No objection to the release of vehicle bearing registration no. **DL 8CAR 9484 (Maruti Eeco)** is tendered on behalf of the IO/Traffic Inspector Model Town Circle.

Application perused.

Instead of releasing the above mentioned vehicle and three mobile phones on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

*"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.*

P.T.O.



60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL 8CAR 9484 (Maruti Eeco)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL 8CAR 9484 (Maruti Eeco)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of this order be given dasti.

(Aakanksha)

Duty MM/West/Delhi/31.08.2020

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31.08.2020

Present: None for the State.  
Applicant/registered owner Mr. Bharat Khera Bhushan.

This is an application for release of vehicle on superdari filed on behalf of applicant/registered owner/ Bharat Khera Bhushan.

No objection to the release of vehicle bearing registration no. **DL 10SZ 0702 (Pulsar RS200)** is tendered on behalf of the IO/HC Rajesh.

Application perused.

Instead of releasing the above mentioned vehicle and three mobile phones on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

*“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.*

**P.T.O.**



60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 10SZ 0702 (Pulsar RS200)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 10SZ 0702 (Pulsar RS200)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of this order be given dasti.

(Aakanksha)

Duty MM/West/Delhi/31.08.2020

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31.08.2020

Present: None.

This is an application for release of vehicle on superdari filed on behalf of applicant/ Virender Mandal on behalf of registered owner.

No objection to the release of vehicle bearing registration no. **DL 4ER 9803** is tendered on behalf of SI Vivek for Traffic Inspector.

Application perused.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

*“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.*

**P.T.O.**



60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL 4ER 9803** be released to the applicant/ authorised owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL 4ER 9803** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.



(Aakanksha)

**Duty MM/West/Delhi/31.08.2020**



31.08.2020

Present: None.

This is an application for release of vehicle on superdari filed on behalf of applicant/registered owner/Vipin

No objection to the release of vehicle bearing registration no. **DL 3SDT 686 (Motorcycle Hero Splendor Plus)** is tendered on behalf of the IO/ASI Balmiki Mishra.

Application perused.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

*“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.*

**P.T.O.**



60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 3SDT 686 (Motorcycle Hero Splender Plus)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 3SDT 686 (Motorcycle Hero Splender Plus)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Let copy of this order be communicated to Ld. Counsel for the applicant on his mobile number/email id.

  
(Aakanksha)

**Duty MM/West/Delhi/31.08.2020**



**FIR No.588/2020**  
**U/s 381/411/34 IPC**  
**PS Tilak Nagar**  
**State Vs. Mange Lal**

31.08.2020

Present: None for the State.

Mr. Mukti Bodh, Ld. Counsel for applicant/accused Mange Lal S/o Tikam Chand R/o Village Chanchodi PS Guda Endla District Pali, Rajasthan.

Mr. Chander Shekhar, Ld. Counsel for the complainant along with complainant.

**This is an application u/s 437 CrPC for grant of bail to accused Mange Lal.**

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case, he belongs to a respectable family and has never been involved in any criminal activities, no purpose would be served if he is detained, he is willing to abide by any condition imposed by the Court, the present FIR has been lodged with the delay of six months, and that he be released on bail.

On the other hand, IO ASI Ami Lal has filed report objecting to grant of bail on the ground that he has been non-cooperative, a piece of gold chain has been recovered and recovery is yet to be effected. Further, Ld. Counsel for the complainant has objected to grant of bail on the ground that the whole family of accused is involved in the above offence and they are yet to be arrested and even the jeweller to whom the accused has allegedly sold the remaining case property is yet to be questioned.

Heard. Perused.

As per the report of IO, a piece of gold chain has been recovered at the instance of applicant and that both the accused had made a statement to the

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effect that they have sold the remaining case property to a jeweller. Keeping in view the overall facts & circumstances of the case as well as the fact that the accused has no previous criminal record, it transpires that no purpose would be served if he is kept behind bars, accordingly the bail application is allowed. **Accused Mange Lal is admitted to bail on furnishing personal bond in the sum of Rs.35,000/- with one surety in the like amount to the satisfaction of Jail Superintendent concerned/Ld. Duty MM** subject to conditions that :

1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before the court on each and every date of hearing.

Accordingly, bail application is disposed of.

**Bail bond not furnished.**

**Let copy of this order be sent to Jail Superintendent concerned.**

Copy of this order be given dasti.

*Aakanksha*  
31/8/2020  
(Aakanksha)

**Duty MM/West/Delhi/31.08.2020**



Challan No.DL 1884020082811606  
DL 18840200828113604  
Circle Model Town

31.08.2020

Present: None.

This is an application for release of vehicle on superdari filed on behalf of applicant/authorised owner Aditya Bhatia on behalf of registered owner Mr. Pooja Arora.

No objection to the release of vehicle bearing registration no. **DL 8CAA 6466 (Car)** is tendered on behalf of SI Vivek for Traffic Inspector.

Application perused.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

*“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.*

**P.T.O.**



60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL 8CAA 6466 (Car)** be released to the applicant/ authorised owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL 8CAA 6466 (Car)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.



(Aakanksha)

**Duty MM/West/Delhi/31.08.2020**



**FIR No.700/2020**  
**U/s 279 IPC**  
**PS Punjabi Bagh**  
**State Vs. unknown**

31.08.2020

Present: None for the State.  
Mr. Faizal Khan, Ld. Counsel for applicant/registered owner  
Manisha.

It has been orally submitted by Ld. Counsel for applicant that vide order dated 25.08.2020, this Court has decided an application for release of vehicle on superdari filed on behalf of applicant/registered owner Manisha but inadvertently, the name of applicant has been misspelled as "Manish" and "three mobile phones" has been inadvertently added in the order whereas the application was only with respect to only one vehicle bearing Regn. No.**HR 46C 6859 (Truck)**.

Heard. Perused.

The oral application is hereby allowed.

**Let the words "Manish" be read as "Manisha" and the words "three mobile phones" be struck off from order dated 25.08.2020.**

Copy of this order be given dasti.

  
(Aakanksha)

**Duty MM/West/Delhi/31.08.2020**

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31/8/20



**FIR No.558/2020**  
**U/s 182/408/120B IPC**  
**PS Moti Nagar**  
**State Vs. Md. Wasim Akram**

31.08.2020

Present: None for the State.  
Applicant/accused Md. Wasim Akram in person.

This is an application for releasing of personal search/jamatalashi on behalf of applicant/accused Md. Wasim Akram.

Reply has been received from IO SI Krishan Kumar, according to which they have no objection if personal search item i.e. mobile -Real Me 3i is (colour diamond blue) released to the owner.

Heard. Perused.

Considering the facts and circumstances of the case, personal search item be released to the applicant as per personal search memo after due verification of identity and against proper receipt.

Copy of this order be given dasti.



(Aakanksha)

**Duty MM/West/Delhi/31.08.2020**



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**DD No.63A/2020 dated 17.08.2020**  
**U/s 41 (D) CrPC & 102 CrPC**  
**PS Moti Nagar**  
**State Vs. Anuj**

31.08.2020

**Present:** None for the State.  
Mr. Amit Kaushal, Ld. Counsel for the applicant/accused Anuj  
S/o Braham Pal R/o Village Gangnoli PS Doghat District Baghpat,  
UP.

Ld. Counsel for the accused has submitted that the accused Anuj has been arrested on 26.08.2020 by police officials of PS Sahibabd, Gaaziabad.

Report of IO SI Raj Kumar received submitting therein that accused was arrested on 26.08.2020 in FIR No.685/2014 PS Sahibabad, Gaziabad and shifted to Dasna Jail, Ghaziabad, UP.

Perused.

In view of the above, the present application is dismissed as being infructuous.



**(Aakanksha)**

**Duty MM/West/Delhi/31.08.2020**



**FIR No.602/2020**  
**U/s 307/34 IPC**  
**PS Ranhola**  
**State Vs. Vicky**

31.08.2020

Present: None for the State.  
Mr. S. A. Rajput, Ld. Counsel for applicant/accused Vicky W/o Late  
Sh. Ram Naresh Yadav R/o C-2/14, Gali No.7, Nangli Vihar, Baprola,  
Delhi.

**This is an application u/s 437 CrPC for grant of bail of accused  
Vicky.**

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case, he is in JC since 27.05.2020, accused has not visited the spot as alleged by the complainant and due to personal enmity complainant has falsely booked the accused and his brother in the present case, and that he be released on bail.

On the other hand, IO ASI Banwari Lal in his report, has objected to release of accused on bail.

Heard. Perused.

Keeping in view the overall facts & circumstances of the case, since the offence is punishable with life imprisonment, looking at the seriousness of the offence, the Court is not inclined to grant bail. **Hence, bail application is hereby dismissed.**

Accordingly, bail application is disposed of.

Copy of this order be given dasti.

  
(Aakanksha)

**Duty MM/West/Delhi/31.08.2020**



31.08.2020

Present: None for the State.  
Mr. A. K. Sharma, Ld. Counsel for applicant/accused Karan S/o Sheetal.

**This is an application u/s 437 CrPC for grant of bail of accused Karan.**

Since the offence is punishable with maximum period extended to 14 years, hence as per mandate of Section 437 CrPC, an opportunity to Ld. APP for the State to argue has been given.

Let Ld. APP for the State be provided with the report of IO and bail application to join VC today.

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(Aakanksha)

**Duty MM/West/Delhi/31.08.2020**

At 2:15 pm

Present: Ld. APP for the State.  
Mr. A. K. Sharma, Ld. Counsel for applicant/accused Karan S/o Sheetal.

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case on the basis of recovery, he is in JC since 25.08.2020, he is the sole bread earner of his family, co-accused Ajay @ Arjun has already been released on bail vide order dated 29.08.2020, he is ready to abide by any condition imposed by this Court and that he be released on bail.

On the other hand, IO in his report, has objected to release of accused on bail on the ground that gold ornaments have been recovered from the

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possession of accused who is aged about 22 years. Further, Ld. APP for the State has argued that recovery has been effected at the instance of accused and that he may repeat the offence.

Heard. Perused.

Keeping in view the overall facts & circumstances of the case as well as the age of the accused and also that he has no previous criminal record, also recovery has been effected at his instance and thus no purpose would be served by keeping him behind the bars. Thus, the bail application is allowed. **Accused Karan is admitted to bail on furnishing personal bond in the sum of Rs.20,000/- with one surety in the like amount subject to satisfaction of Jail Superintendent concerned/Ld. Duty MM concerned** subject to conditions that :

1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before the court on each and every date of hearing.

Accordingly, bail application is disposed of.

**Bail bonds not furnished.**

**Copy of this order be sent to Jail Superintendent concerned.**

**Copy of this order be given dasti.**

  
(Aakanksha)

**Duty MM/West/Delhi/31.08.2020**